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WP-23079-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE PRANAY VERMA

ON THE 23rd OF JUNE, 2025

WRIT PETITION No. 23079 of 2025

DHANRAJ RAGHUVANSHI

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Kuldeep Pathak - Advocate for the petitioner.

Shri Raghav Shrivastava - Govt. Advocate for the State.
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ORDER

1. Heard on the question of admission.
2. This petition has been filed by the petitioner under Article 226 of the Constitution of India against the order dated 17.06.2025 (Anneuure P/1) passed by respondent No.2 whereby, the petitioner has been transferred from Tehsil Gogawa, District Khargone to Tehsil Bhikangaon, District Khargone.
3. It is submitted that the respondents/competent authority be directed to decide the petitioner's representation and till then the petitioner may be allowed to continue at the present place of posting i.e., Tehsil Gogawa, District Khargone.
4. Counsel for the State, on the other hand, has submitted that the representation of the petitioner shall be decided in accordance with law.
5. Having considered the rival submissions and on perusal of the documents filed on record, this Court is inclined to dispose off this petition



with a direction to the petitioner to file a fresh representation along with all relevant documents before the competent authority/respondent No.2 within a period of one week from today and if such a representation is filed by the petitioner, the same shall be decided by the competent authority/respondent No.2 by a speaking and reasoned order, in accordance with law within a further period of four weeks from the date of receipt of certified copy of this order.

6. It is made clear that this Court has not reflected upon the merits of the case.

7. With the aforesaid, present petition stands disposed off.

Certified copy as per rules.

(PRANAY VERMA)
JUDGE

Shilpa